

their numbers (3,487,597) is however given at pages 9 and 131-136 of the Report of the Criminal Tribes Act Enquiry Committee (1949-50), ten copies of which were supplied to the Parliament Secretariat for being placed in the Library of the House for the use of Members.

(b) The Criminal Tribes Welfare Board is a non-official body of the Servants of the People Society and Government have no exact information about its membership. Srimati Rameshwari Nehru and Shri Sevakram are respectively the Chairman and the Secretary of the Board. The Board was set up with a two-fold object viz., (i) to get the Criminal Tribes Act repealed and (ii) to start welfare work among the Criminal Tribes men.

(c) I would invite the attention of the Member to my reply of the 28th November, 1952 to parts (b) and (c) of starred question No. 799.

BORDER PATROL

737. Shri N. L. Joshi: Will the Minister of States be pleased to state:

(a) the number of Reserve Armed Police utilized for border patrol in the year 1952 and for what period;

(b) the number of Reserve Force lent to different States in the country for maintenance of Law and Order during the same period; and

(c) how much contribution did Government receive for lending their Forces to the State Governments during this period?

The Minister of Home Affairs and States (Dr. Katju): (a) Presumably what the hon. Member has in mind is Central Reserve Police, which is under the administrative control of the Ministry of States. If so, the reply is as follows.

January	686
February	131
March	387
April	377
May	595
June	634
July	397
August	395
September	420
October	586
November	576
December	706

(b)—

	Bhopal	Vindhya Pradesh	
January	512	139	255
February	1024	148	255
March	754	133	252
April	624	122	252
May	374	118	256
June	576	123	246
July	714	124	138
August	722	125	133
September	494	128	138
October	238	116	122
November	233	113	120
December	290	142	148

Hyderabad Saurashtra Rajasthan

January	118
February	119	238	264
March	118	251	...
April	...	250	...
May
June	207
July	464
August	452
September	228
October
November
December

(c) A sum of Rs. 6,44,708/12/- is recoverable from the various Part B States on account of the cost of the detachments employed in those States upto the end of July 1952. Figures subsequent to the month of July are not yet available.

As regards Part C States, no recoveries are being made since these States are Centrally Administered Areas and the expenditure on the Central Reserve Police is also met by the Central Government.

TOBACCO EXCISE DUTY

738. Shri M. D. Joshi: Will the Minister of Finance be pleased to state:

(a) the object in keeping the rates of duty on bidi tobacco and chewing tobacco so widely different as annas 14 and annas 6;

(b) whether it is a fact that the Tobacco Merchants' Association had suggested to Government to keep one flat rate of duty on all kinds of tobacco, except cigarette tobacco; and

(c) if so, what action has been taken by Government in the matter?

The Minister of Revenue and Expenditure (Shri Tyagi): (a) A higher rate of duty has been prescribed for varieties of tobacco capable of use for the manufacture of bidis, because such varieties fetch much higher prices in the market than varieties normally used only for chewing.

(b) There are many tobacco associations in the different parts of the country, some of which, representing bidi interests, have suggested, from time to time, the imposition of a flat rate of central excise duty on non-flue-cured unmanufactured tobacco.

(c) The suggestion was not considered feasible since a flat rate of specific duty on non-flue-cured unmanufactured tobacco, pitched high enough to produce the current annual tobacco revenue, would have imposed an uneven burden on the different sections of consumers; for reasons stated in the answer to part (a) of the question, such a flat rate would be too low for bidi tobacco, and too high for other varieties.

MIGRATION OF MUSLIMS FROM HYDERABAD

739. Shri Krishnacharya Joshi: Will the Minister of States be pleased to state whether Muslims from Hyderabad are still migrating to Pakistan and if so what are the reasons therefor?

The Minister of Home Affairs and States (Dr. Katju): The Government of India are not aware of any noticeable migration of Muslims from Hyderabad to Pakistan. There are a few cases in which persons who went to Pakistan on temporary visits without declaring their intention to settle down there, have not returned to Hyderabad within the period of expiry of their "No objection to return" permits. The number of such migrants is negligible.

GALLANTRY AWARDS

740. Dr. Rama Rao: Will the Minister of Defence be pleased to state whether all the gallantry awards sanctioned by the Punjab Government during the World War II have been granted to the decorees?

(b) If not, how many have been granted?

(c) What is the cause for the delay in the case of others?

(d) When will they be granted the same?

The Deputy Minister of Defence (Sardar Majithia): (a) and (b). Presumably, the hon. Member wants to know whether the Punjab Government has given rewards to personnel domiciled in the Punjab on whom gallantry decorations were conferred by the Central Government. If so the answer is that about 300 cases are outstanding.

(c) and (d). In accordance with the decision of the Punjab Partition Committee, payments of outstanding awards sanctioned by the Joint Punjab Government in favour of decorees, if not paid before partition, are to be made by the Governments of their new homes, the expenditure being borne jointly by the Punjab (India) and Punjab (P) Governments. The lists of such decorees have been submitted to the Partition Committee by the Punjab Government for their approval. That Committee have not yet accorded their approval to the awards.

EMPLOYEES OF CHAKLA

741. Shri Dasaratha Deb: Will the Minister of States be pleased to state:

(a) whether it is a fact that ninety per cent. of employees of Chakla still remain to be absorbed in the Government service of Tripura; and

(b) if so, what steps Government propose to take to give them relief?

The Minister of Home Affairs and States (Dr. Katju): (a) and (b). Most of the employees of Chakla Zamindari by the nature of their experience and qualifications, are unsuitable for absorption in Government service. Nevertheless 83 persons out of about 300 employees of the Zamindari have been employed under the Government of Tripura and every endeavour is being made to resettle the others, to the maximum extent possible. A Committee with the District Magistrate as Chairman has been formed for this purpose. Meanwhile, the employees have been offered retrenchment concessions and pay in lieu of notice of termination of their services.

आदिवासियों को सहायता

७४२. श्री डामर: (क) क्या राज्य मन्त्री यह बतलाने की कृपा करेंगे कि केन्द्रीय सरकार ने मध्य भारत के आदिवासियों को मुसमरी से बचाने के लिये हाल के महीनों में मध्य भारत सरकार को कितनी राशि दी है ?